

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-04-2024 AT 10:30 AM**

CP (IB) No. 99/7/HDB/2022

AND

IA (IBC) 284, 439, 531, 543, 559, 560, 586, 587, 655, 656, 657, 658/2024 in

CP (IB) No. 99/7/HDB/2022

u/s. 7 of IBC, 2016

IN THE MATTER OF:

M/s. RK Distilleries (P) Ltd.

...Financial Creditor

AND

M/s. Nadhi Bio Products Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 284/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Learned Counsel Mr Amir Bavani along with Ms Rishika for Resolution Professional present physically.

Mr Chandra Prakash Jain, Resolution Professional present through Video Conference.

This is an application filed by the Operational Creditor seeking for appointment of the Forensic Auditor. It is stated by the learned counsel for the Resolution Professional/Respondent No.1 that in its counter the Resolution Professional has initiated measures for appointment of Forensic Auditor and approval of the COC is awaited. In this back drop learned counsel Mr Naga Deepak for applicant submits that as there is already a report of the Forensic Auditor.

Learned Senior Counsel Mr Vivek Reddy, for Financial Creditor present through Video Conference stated that in the counter filed that it has been stated that the Resolution Professional has appointed the Forensic Auditor and the process of Forensic Audit is under way. At this stage learned Resolution Professional submits that the Forensic Auditor is not been given the required documents by the COC and there is also no resolution by the COC either ratifying the

appointment of the Forensic Auditor done by the Resolution Professional or for appointment of a Forensic Auditor.

In this back drop it is clear is that no Forensic Auditor as on date has been appointed by the COC. Therefore, the prayer in this application is infructuous.

Hence this application is disposed of as infructuous.

However, this application does not preclude the applicant to approach this Tribunal, if there is any fresh cause of action. If any such application is filed, it should be confined to only a single prayer and multiple reliefs in one IA will not be allowed.

IA (IBC) 439/2024

Learned Counsel Mr Amir Bavani along with Ms Rishika for Resolution Professional present physically.

Mr Chandra Prakash Jain, Resolution Professional present through Video Conference.

Learned Counsel Ms Rohini Rao, for applicant present through Video Conference.

This is an application filed by the Suspended Board. Counter filed. Heard both sides.

Later learned counsel Mr Rahashekar Rao Salvaji, for applicant present through Video Conference. Matter passed over.

Matter called again.

Resolution Professional called absent.

Learned Counsel Mr Amir Bavani along with Ms Rishika for Resolution Professional present physically.

Heard learned counsel for the applicant. **For orders on 07.05.2024**, both sides are at liberty to file written submissions within 10 days not exceeding 10 pages.

IA (IBC) 531/2024

Learned Counsel Mr Shabeer Ahmed, for applicant present through Video Conference.

Learned Counsel Mr Amir Bavani, along with Ms Rishika, for Resolution Professional present physically.

Mr Chandra Prakash Jain, Resolution Professional present through Video Conference.

Learned Senior Counsel Mr Vivek Reddy, for applicant present through Video Conference and submits that this application as on date becomes infructuous.

Learned counsel for the Resolution Professional also states the same.

Accordingly, **this application is disposed of as infructuous.**

IA (IBC) 543/2024

Learned Counsel Mr V Ravi Kumar, for applicant present through Video Conference.

Learned Counsel Mr Amir Bavani, along with Ms Rishika, for Resolution Professional present physically.

Mr Chandra Prakash Jain, Resolution Professional present through Video Conference.

Heard both sides. **For orders on 07.05.2024**, meanwhile brief note not exceeding 10 pages within 10days.

IA (IBC) 559/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within two weeks and rejoinder if any within a week thereafter. Posted to 07.05.2024 for hearing.

IA (IBC) 560/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within two weeks and rejoinder if any within a week thereafter. Posted to 07.05.2024 for hearing.

IA (IBC) 586/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within two weeks and rejoinder if any within a week thereafter. Posted to 07.05.2024 for hearing.

IA (IBC) 587/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within two weeks and rejoinder if any within a week thereafter. Posted to 07.05.2024 for hearing.

IA (IBC) 655/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within two weeks and rejoinder if any within a week thereafter. Posted to 07.05.2024 for hearing.

IA (IBC) 656/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within two weeks and rejoinder if any within a week thereafter. Posted to 07.05.2024 for hearing.

IA (IBC) 657/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within two weeks and rejoinder if any within a week thereafter. Posted to 07.05.2024 for hearing.

IA (IBC) 658/2024

Learned Counsel Mr Naga Deepak, for applicant present through Video Conference.

Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within two weeks and rejoinder if any within a week thereafter. Posted to 07.05.2024 for hearing.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)